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01.08.2005

CP 35/2005 (OA No. 258/2004)

Mr. N.K. Gautam, Counsel for the applicant. Mr. S.S. Hassan, Counsel for the respondents.

This Contempt Petition has been filed against the alleged violation of the order dated 09.03.2005 passed in OA 258/2004 wherein directions were issued to the respondents to decide the representation of the applicant, if preferred by the applicant.

The respondents after considering the representation of the applicant passed the orders (Annexures R-1 & R-2) and have also assigned higher seniortiy.

Accordingly, we are of the view that substantial compliance has been made by the respondents. As such, the Contempt proceedings are dropped and the CP is dismissed. Notices isssued to the respondents are discharged.

(M.K/MISHRA)

MEMBER (A)

(KULDIP SINGH) VI CE CHAIRMAN

AHQ